

No. 12

Chamber Summons. (Rule 126)

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

ORDINARY ORIGINAL CIVIL JURISDICTION

SUIT NO. OF 19

..... PLAINTIFF.

versus

..... DEFENDANT.

Let all parties concerned attend before the Judge in Chambers on,
the day of 19 at 11 O'clock in the forenoon on the hearing of
an application on the part of the (plaintiff or defendant, as the case may be) for
(specify relief claimed).

Dated this day of 19 .

This Chamber Summons has been issued at the instance of Advocate
for

(Signature of)

Advocate for

To

(State names of parties).

N.B.—Affidavit of dated the day of 19 will
be used in support of this Chamber Summons.